

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70276 of 2024

(Arising out of Order-in-Appeal No.NOI-EXCUS-001-APP-262-2023-24 dated 14/09/2023 passed by Commissioner (Appeals) Central Goods & Service Tax, Noida)

Commissioner of Central Excise &

CGST, Noida

.....Appellant

(C-232A/2 to C-232A/3, Sector-48, Noida)
VERSUS

M/s Amvis HR India Ltd.,

....Respondent

(1st Floor, Hukum Singh Palace, Atta, Sector-27, Noida)

APPEARANCE:

Shri Manish Raj, Authorised Representative for the Appellant
None, for the Respondent

**CORAM: HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70109/2025

DATE OF HEARING & DECISION : 05 March, 2025

AJAY SHARMA:

Revenue has filed a letter dated 13.02.2025 requesting for withdrawal of this appeal as per Board's Instruction dated 06.08.2024 as the amount involved in the appeal is below the prescribed mandatory limit. Revenue's request for withdrawal of the Appeal is accepted.

2. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**